

mixture of indigenouse rice bran oil and other oils before being subjected to the process of hydrogenation for conversion into vegetable product from excise duty to the extent of rupees thirty per quintal.

- (v) GSR 766 published in Gazette of India dated the 15th October, 1983 together with an explanatory memorandum making certain amendment to Notification No. 81/83—CE dated the 1st March, 1983 so as to deny the concession contained in Notification No. 259/83—CE dated the 15th Oct. 1983 to the goods which are produced or manufactured in a free trade zone and brought to any other place in India.
- (vi) GSR 836(E) and 837(E) published in Gazette of India dated the 9th November, 1983, together with an explanatory memorandum seeking to reduce the basic excise duty on levey sugar from Rs. 19 per quintal to Rs. 17 per quintal and non-levey sugar from Rs. 31.80 to Rs. 24.00 per quintal respectively and to increase the additional duty of excise on levy sugar from Rs. 19.00 per quintal to Rs. 21 per quintal and on non-levey sugar from Rs. 18.20 to Rs. 26.00 per quintal respectively.
- (vii) GSR 838(E) published in Gazette of India dated the 9th Nov., 1983 together with an explanatory memorandum seeking to increase the additional duty of excise under the Additional Duties of Excise (Goods of Special Importance) Act, 1957 and to reduce the basic duty of excise by a corresponding amount on cigarettes by suitable adjustment of the apportionment ratio under Notification Rs. 211/83—CE dated the 4th August, 1983, which prescribes the effective rates of duty for cigarettes both under the Central Excises and Salt Act, 1944, and the Additional Duties of Excise (Goods of Special importance) Act,

1957. [Placed in Library. See No. LT—7040/83].

(4) A copy of the Life Insurance Corporation (Amendment) Regulations, 1983 (Hindi and English versions) published in Gazette of India dated the 6th August, 1983 under subsection (3) of section 49 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT—7041/83].

(5) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (4) above. [Placed in Library. See No. LT—7041/83].

PUBLIC ACCOUNTS COMMITTEE

Hundred and Sixty-Sixth Report

SHRI SUNIL MAITRA (Calcutta North East) : Sir, I beg to present.

“The Hundred and Sixty-sixth Report of the Public Accounts Committee (Hindi and English versions) on excesses over Voted Grants and Charged Appropriations for the year 1981-82 and Action Taken on their Hundred and twenty-first Report.

12.23 hrs.

MARRIAGE LAWS (AMENDMENT) BILL

Report of Joint Committee

SHRI K. MALLANA (Chitradurga) : Sir, I beg to present the Report (Hindi and English versions) of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

MARRIAGE LAWS (AMENDMENT) BILL

Evidence before Joint Committee

SHRI K. MALLANA (Chitradurga) :

‘Sir, I beg to present the record of evidence (Volumes I and II) tendered before the

Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954."

CALLING ATTENTION TO MATTER OF URGENT-PUBLIC IMPORTANCE

Reported damage to cotton crop by an undiagnosed disease in Punjab, Haryana and other parts of the country.

श्री हरिकेश बहादुर (गोरखपुर) : माननीय अध्यक्ष जी, मैं अदिलम्बनीय लोक महत्व के निम्नलिखित विषय को और माननीय कृषिमंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें ;

पंजाब, हरियाणा तथा देश के कुछ अन्य भागों में किसी एक अज्ञात बीमारी के कारण कपास की फसल को क्षति पहुंचने के समाचार तथा इस मामले में सरकार द्वारा की गई कार्यवाही की और कृषि मंत्री का ध्यान दिलाता हूँ ।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : Sir, no reports have been received regarding damage to cotton crops in Punjab and Haryana or other parts of the country due to any disease. However, moderate to severe incidence of cotton boll worms...

MR. SPEAKER : you say it is moderate ?

SHRI ARIF MOHAMMAD KHAN : No, Sir, I have said no reports have been received.

MR. SPEAKER : No reports have been received ?

SHRI ARIF MOHAMMAD KHAN : This is what I have said. Sir, no reports have been received regarding damage to cotton crops in Punjab and Haryana...

MR. SPEAKER : Who supplied you this report?

SHRI ARIF MOHAMMAD KHAN : The state Government.

MR. SPEAKER : The State Government has already announced certain concessions. If there were no damage, then there would have been concessions.

SHRI ARIF MOHAMMAD KHAN : Sir, I am coming to that. Officially no report has been received regarding any disease. They may have announced any concessions in their States an account of damage by pests. But as far as the Central Government is concerned, because...

SHRI RAM VILAS PASWAN (Hajipur) : Call for the Report.

मंत्री जी को कोई जानकारी नहीं है, इसको पोसपोन कीजिये ।

कृषि मंत्री (शिव बीरेन्द्रसिंह) : पूरी जानकारी है जरा सुन लीजिये, जो फैंक्ट्स है वह बता रहे हैं । जानकारी स्टेट गवर्नमेंट को न हो तो वह मालूम नहीं है ।

SHRI ARIF MOHAMMAD KHAN : Sir, I shall start from the beginning again.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MAHAMMED KHAN) : No reports have been received regarding damage to cotton crop in Punjab and Haryana or other parts of the country due to any disease. However, moderate to severe incidence of cotton boll worms in Khuhian Sarvar, Abohar and Fazilka blocks of Ferozepur district and Mukatsar, Malout and Lambi blocks of Faridkot district has been reported. The intensity of pest attack was more on the local varieties viz : Churar and Ganganagar than on the improved varieties which are grown in large areas. On account of the intermittent and heavy showers, the spraying schedule on